

PUBLIC NOTICE

[Pursuant section 75 of the LLP Act, 2008 and rule 37(2) of the LLP Rules, 2009]

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
Office of the Registrar of Companies
Stock Exchange Building, 2nd Floor 683, Trichy Road, Coimbatore, Tamil Nadu, 641005, India

Public Notice No. ROCCBE/LLP – Rule 37(1) (a)/2018/2

Date: 25.06.2018

Reference:

In the matter of striking off or removal of names of LLPs under section 75 of the LLP Act, 2008 and rule 37(1) (a) and 37(2) of the LLP Rules, 2009 in respect of:

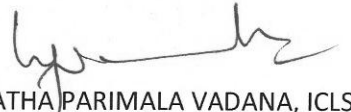
Sl.No	LLPIN	LLP Name
1	AAA-7978	CANOPUS LIFESTYLE FARMING LLP
2	AAB-4754	JOBS ROUTE LLP
3	AAB-6999	SRB DWELLINGS LLP
4	AAB-7118	CELEBRATIONS ONLINELLP
5	AAB-9580	SANO TECHNOLOGIES LLP
6	AAB-9812	SAI ASHWATHA PROPERTY SOLUTIONS LLP
7	AAC-1416	SHATHRIYAN TRANSPORT LLP
8	AAC-3421	E2KONCEPT AND TRAINING SOLUTIONS. LLP
9	AAC-4261	HIVEYO TECHNOLOGIESLLP
10	AAC-4354	CONCOM INFRAPROJECTS INDIA LLP
11	AAC-4857	SWARNANETRA TECHNOLOGIES LLP
12	AAC-8465	PEACOCK RENEWABLE ENERGY DEVELOPMENT CENTRE LLP
13	AAC-9142	BHAVANI KUMARAPALAYAM LORRY OWNERS ASSOCIATES LLP
14	AAD-0362	ARCTIC INFOSERVICESLLP
15	AAD-1558	CREVENT REAL ESTATELLP
16	AAD-2624	SASTHA SOFTWARE SOLUTIONS LLP
17	AAD-3706	DESIYA PENGAL SEVAIMAYYAM LLP

18	AAD-3840	GENETEQC VETERINARYCARE LLP
19	AAB-9096	WORLD ONE AGRO EXPORTS LLP

(1) Notice is hereby given that the Registrar of Companies has a reasonable cause to believe that the above mentioned LLP's under section 75 of the LLP's Act, 2008 for removal of its/their name (s) from the register of LLP's either on the ground that not carrying on any business or profession for the period of 2 (two) years or more and the registrar has the reasonable cause to believe the same, the registrar can take suo moto action and send notices to the concerned LLP and all its partners specifying the registrar's intention to strike off its name from register.

(2) Accordingly, the Registrar of Companies proposes to remove or strike off the names of the above mentioned LLP's from the Register of LLP's.

(3) Any person objecting to the proposed removal or striking off of name of the LLP's from the register of LLP's may send his or her objection to the office address mentioned here above within thirty days from the date of publication of this notice.



K.LATHA PARIMALA VADANA, ICLS
REGISTRAR OF COMPANIES, TAMIL NADU
COIMBATORE